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Government of India  
Ministry of Finance  
( Department of Revenue )

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New Delhi, the 6th July, 1978.

NOTIFICATION  
INCOME TAX

No.2373(F.No.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.L. Dhir being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.L. Dhir takes over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India

The Manager,  
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Deputy Secretary to the Government of India

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